(d) Members of Parliament and representatives of manufacturers, medical profession, labour and technical experts are represented on the National Drugs and Pharmaceuticals Development Council and its Working Groups and Steering Committee.

Non-verification of bills by BICP before accepting the rates of bulk drugs

147. DR. MOHD. HASHIM KIDWAI: SHRI HUSEN DALWAI:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether it is a fact that no verifiration of bills and invoices is carried out' by Bureau of Industrial Costs and Prices before accepting the rates of bulk drugs., pharmaceutical aids and packing materials before recommendating formulations prices to his Ministry;

(b) since when this practice is in vogue and whether it is a fact that due to this negligence, certain manufacturers have taken undue advantage; and

(c) whether the Sub-Committee which Works out formulations prices is approved by his Ministry or by BICP and to whom this sub-committee ts responsible?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) and (.c) Bureau of Industrial Costs and Prices makes necessary verifications of Bills and Invoices in respect of all bulk drugs, pharmaceutical aids and packing materials before recommending formulation!? prices to my Ministry. Ministry of Industry has constituted an Inter-Ministerial Drugs Prices Review Committee. The Sub-committee of the Drugs Prices Review Committee recommends the formulation prices to my Ministry after approval of the prices by the Chairman Bureau oi In dustrial Costs and Prkes|Drugs Price* Review Committee.

(b) Does not arise.

Report of the technical team ot investigation of alleged Import of drug*

148. DR. MOHD. HASHIM KIDWAI; WUI the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) what are the terms of reference of a team which was constituted by him to look into the allegations of import of D-2 Aminobutanol under the name of Dl-2 Aminobutanol by the manufacture^ of Ethambutol;

(b) whether the technical team has already submitted its report on this subject, if so, when; and

(c) what are the findings of the team on each of the terms of reference and other incidental issues connected therewith?

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) A Team was constituton 9th March, 1984 to inspect 6 manufacturers of Ethambutol with tlie terms of reference as given in the attched Statement.

(b) and (c) The Team submitted its report on 3rd July, 1984. The report is under scrutiny.

Statement

(i) Purchase, imports and availability of D2-Aminobutanol by the above units or their associates during the year 1982-83 and 1983-84.

(ii) Import of D2-Aminobutanol, local purchases of DL-2 Aminobutanol import of D-Tartario Acid, availability of D-Tartaric Acid, and eventual production of D-2 Aminobutanol or Ethamubutol, as the case may be. during the year 1982i 83 and 1983-84. (iii) Sale of D-2-Aminobutanol and Ethambutol Hydrochloride by each ol the above units and the prices realised in respect of such sales during the year 1982-83 and 1983-84.

(iv) Batch sheet data relating to . production of E>-2 Aminobutanol Irom D'L-2 Aminobutanol and Ethambutol from D2-Aminobutanol| DL-2 Aminobutanol in respect of all the batches produced during the year 1982-83 and 1983-84.

(v) Inventory of stock on 1st April, 1982, receipts and issues of raw materials from Store Ledger] Bin Cards maintained by the issuing department of the respective companies for the year 1982-83, slewing stack on 31st March, 1983 and similar information for the year 1983-84 separately.

(vi) Whether D2-Aminobutanol has been imported as DL-2 Aminobutanol and bidk drug manufactured out of it.

Indian Explosives Limited

149. SHRI CHATURANAN MISHRA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that M|s. Alkali and Chemicals Corporation India, Chemicals and Fibres of India, Crescent Dyes and Chemicals and Indian Explosives Limited have been amalgamated into Indian Explosives Limited;

(b) if so, whether it will result into loss of revenue to Governments; and

(c) what are the details of the benefits that will accrue to the management due to this amalgamamation?

THE MINISTER OF LAW. JUSTICE AND COMPANY AFFAIRS (SHRI JAGANNATH KAUSHAL): (a) Yes, Sir.

(b) The information is being ascertained from Central Board of Direct Taxes and will be laid on the Table of the House.

(c) The main benefits expected to accrue to the management, as stated by it. will inter alia be that the amalgamation would result in a broad and well-diversified product range and improve marketing efficiency, even out temporary fluctuations in profitability of individual compaines leading to more stable profit level and steady rate of dividend to the. shareholders, .permit proper planning for futher growth, cost savings., revival of sick undertaking of Mis Alkaii & of India Chemical Corporation Limited thereby ensuring the continued employment of its about 3.200 workers and securing the interests of the financial institutions which had lent substantial sums to the company.

Expansion of Talcher fertilizer plant in Orissa

150. SHRI GAYA . CHAND BHUYAN: Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) how many fertilizer plants are proposed to be established during the Seventh Five Year Plan period in the country:

(b) whether there is any proposal under Governments consideration for th_e expansion of Talcher Fertilizer Plant in Orissa;

(c) what is the annual turn over of this plant;

(d) whether the production in this plant is in increasing order or it is incurring loss; and

(e) what, are the details of the functioning of this plant during the last three years?'

THE MINISTER OF CHEMICALS AND FERTILIZERS (SHRI VASANT SATHE): (a) Action is on hand to set up six new gas-based nitrogenous fertilizer plants all of which are expected to be commissioned during the Seventh Plan period. Other new fertilizer plants for the Seventh Pian have not been identified so *&r as the Seventh Plan is not yet finalised.